

They have also given their key findings. It will take time to go through the key findings. Therefore, I will inform the hon. Member about the key findings of the International Institute of Population Sciences. There is also a study by the Planning Commission of NRHM. They have also given their findings and about those findings also I will inform the hon. Member. So far as the mainstreaming is concerned, I have already said that there is a policy of the Government and wherever the new constructions are coming up, in those new locations there is a provision of collocation of AYUSH and Ayurveda.

Misuse of AICs

*65. SHRIMATI RENUKA CHOWDHURY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Aeronautical Information Circulars (AICs) issued by the Directorate General of Civil Aviation (DGCA), meant for safety checks and for some other official works, are being misused by the officials for the purpose of free travel in domestic airlines;
- (b) if so, the details thereof; and
- (c) the disciplinary action taken against the erring officials for the misuse of AICs?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) The provisions of Aeronautical Information Circulars (AIC) 2 of 1978 issued in terms of Section 5 A of the Aircraft Act, 1934 (XXII of 1934), provides the officers of DGCA to avail official air travel for the purpose of ensuring safety of aircraft operations through enroute examination and inspection of the work of a flight crew member; inspection of maintenance facilities at enroute/terminal stations and inspection of operation of an aircraft and its equipment. In addition, provisions of AIC 2 of 1978 have been used for conduct of various surveillance inspections and examinations necessary for ensuring safety of aircraft operations and other official work related to DGCA.

(c) One case of misuse of AIC 2 of 1978 has been detected against one employee of DGCA. The concerned employee has been placed under suspension, FIR has been filed against him and major penalty proceedings have been initiated.

SHRIMATI RENUKA CHOWDHURY: Sir, I can see the time closing in. We have *...(Interruptions)...* AICs are the issues. I am not concerned so much about their travelling free but what worries me more is whether the AICs and their free travel compromises on the safety and security of civil aviation.

SHRI AJIT SINGH: Sir, the problem has been that too many people have been travelling for safety but they are not really concerned with safety. That has been the problem and that is why people have been penalised and we are in consultation with CVC. One person has been given major penalty. We are consulting with the CVC whether other people can be charged with that.

SHRIMATI RENUKA CHOWDHURY: Sir, my question was that we know that so many people have been travelling in pursuance of safety norms. The fact of the matter is there has been a spate of civil aviation accidents, not just in Air India but in other private airlines also. Have they examined any correlation between the free travel by people who are supposedly to do security measures for the airline and who did not do it, and the accidents? Is there any correlation?

SHRI AJIT SINGH: There is no correlation.

MR. CHAIRMAN: I am afraid Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Fall in global crude oil prices

*66. SHRI Y.S. CHOWDARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that oil stocks have risen by 0.2 million barrels in the US and 0.1 million barrels in other Organisation for Economic Co-operation and Development (OECD) countries;

(b) whether it is also a fact that crude oil prices have also dropped more than 25 per cent in the past four months;

(c) whether Government is considering to reduce the prices of petro-products, *viz.* petrol, LPG and diesel in view of drop in crude oil prices;

(d) if so, the details thereof; and